

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 147 OF 2018 &
IA NOS. 666 & 665 OF 2018

Dated: 30th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Mahalaxmi TMT Pvt. Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Ms. R. Mekhala

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg for R-3

Ms. Aparajita Upadhyay for R-6

Mr. Pranav Sorthi for MSEDCL

ORDER

IA NO. 665 OF 2018

(for exemption from filing certified copy of the Impugned Order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

After perusal of the reasons stated the application, we find it to be satisfactory and acceptable. Hence, IA No. 665 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

APPEAL NO. 147 OF 2018 & IA No. 666 of 2018

The learned counsel, Mr. G. Umapathy appearing for the Appellant submitted that, the Respondent Nos. 4 & 5 the proforma parties to the proceedings before the Commission.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record. Other Respondents are represented through their counsel.

The learned counsel appearing for the Respondent Nos. 1, 2, 3 & 6 pray for four weeks time to file their respective replies in this matter.

Submission made by the learned counsel appearing for the Appellant and the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective replies in this matter by 02.07.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 16.07.2018, after duly serving copy on the other side.

The second Respondent is directed not to precipitate the matter till the next date of hearing.

List this matter on 31.07.2018 along with Appeal No. 106 of 2018, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member
tpd/vt

(Justice N. K. Patil)
Judicial Member